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C.A.No. 5525 OF 2000
PART-HEARD
ITEM No.101

Court No. 9

SECTION XV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No. 5525 of 2000

GRID CORPN. OF ORISSA LTD. & ORS. Petitioner (s)

VERSUS

RASANANDA DAS Respondent (s)

[With appln.(s) for leave to place addl. documents and facts and
c/delay in filing appln.(s) for leave to place addl. facts and
documents and office report)

With Civil Appeal Nos.5527-5528 of 2000

Civil Appeal Nos.5530-5531 of 2000
(With appln.(s) for permission to place addl. documents on record
and prayer for interim relief)

Civil Appeal No. 5529 of 2000

Civil Appeal No. 5526 of 2000
(With prayer for interim relief and office report)

I.A. Nos.15-16, 19-20 in Civil Appeal Nos.348-349 of 1974
(For directions and office report)

S.L.P. (C) No. 14650 of 2001
(With appln.(s) for permission to place addl. documents on record,
prayer for interim relief and office report)

S.L.P. (C) No. 14653 of 2001
(With appln.(s) for permission to place addl. documents on record and
prayer for interim relief)

S.L.P. (C) No. 14755 of 2001
(With appln.(s) for permission to place addl. documents on record and
prayer for interim relief)

S.L.P. (C) No. 14756 of 2001
(With appln.(s) for permission to place addl. documents on record and
prayer for interim relief)

Date : 17/09/2003 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SHIVARAJ V. PATIL
HON'BLE MR. JUSTICE D.M. DHARMADHIKARI

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For Appellant (s)Mr. G.L. Sanghi,Sr.Adv.
Mr. Raj Kumar Mehta,Adv.
Ms. M. Sarada,Adv.

Ms. Homa Chettri,Adv.
Ms. Meenakshi Arora,Adv. (N/P)

For Respondent (s)Mr. Huzefa Ahmadi,Adv. in CA 5527-28 & 5530-31/2000
Ms. Homa Chettri,Adv.
Ms. Meenakshi Arora,Adv. (N/P)

Mr. Vinoo Bhagat,Adv.

Mr. Radha Shyam Jena,Adv.

Mr. M.M. Kashyap,Adv. (N/P)

Mr. J.P. Misra,Adv.

Ex-parte

UPON hearing counsel the Court made the following
O R D E R

Mr. G.L. Sanghi, learned senior counsel, resumed his arguments at 10.35 a.m. to concluded at 12.35 p.m. Thereafter, Mr. Huzefa Ahmadi, learned counsel for the respondents in Civil appeal Nos.5527-5528/2000 and 5530-5531/2000, commenced his arguments and concluded at 12.50 p.m. Mr . Vinoo Bhagat, learned counsel for the respondents in the special leave petitions, commenced his arguments and concluded at 12.55 p.m. Mr. G.L. Sanghi, learned senior counsel, thereafter rejoins and made submissions for five minutes.

Hearing concluded.

Judgement reserved.

[T.I. Rajput][Shelly Sengupta]
Court Master Court Master